

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 29/09 held on 21.10.2008.

The Meeting No. 29/09 of Norms Committee-II was held on 21.10.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri R.D. Chaudhary, Addl. Director	MIT
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

2	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

3	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

4	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

5	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

6	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

7	Case No.:6/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00423/AM09/	RLA File :05/24/040/00416/AM09/	Lic.No/Date:0510228482 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

8	Case No.:7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

9	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

10	Case No.:8/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00425/AM09/	RLA File :05/24/040/00384/AM09/	Lic.No/Date:0510228611 30.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

11	Case No.:9/29/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00426/AM09/	RLA File :05/24/040/00404/AM09/	Lic.No/Date:0510228614 30.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

12	Case No.:11/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00428/AM09/	RLA File :03/95/040/01207/AM08/	Lic.No/Date:0310488359 30.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

13	Case No.:12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

14	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

15	Case No.:14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

16	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

17	Case No.: 16/29/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00433/AM09/	RLA File :05/24/040/00174/AM09/	Lic.No/Date:0510228822 03.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

18	Case No.: 23/29/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00440/AM09/	RLA File :03/95/040/00450/AM09/	Lic.No/Date:0310488812 03.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

19	Case No.: 24/29/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00441/AM09/	RLA File :03/95/040/00387/AM09/	Lic.No/Date:0310488826 03.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

20	Case No.: 18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

21	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

22	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

23	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

24	Case No.:27/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00444/AM09/	RLA File :03/95/040/00612/AM09/	Lic.No/Date:0310489119 06.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

25	Case No.:22/29/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00439/AM09/	RLA File :07/24/040/00365/AM09/	Lic.No/Date:0710060300 07.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

26	Case No.:25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

27	Case No.:38/29/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00455/AM09/	RLA File :03/95/040/00624/AM09/	Lic.No/Date:0310489338 07.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

28	Case No.:26/29/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00443/AM09/	RLA File :05/24/040/00175/AM09/	Lic.No/Date:0510228993 08.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

29	Case No.:28/29/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00445/AM09/	RLA File :34/24/040/00120/AM09/	Lic.No/Date:3410022486 08.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

30	Case No.:29/29/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00446/AM09/	RLA File :09/24/040/00273/AM09/	Lic.No/Date:0910035596 08.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

31	Case No.:39/29/81-ALC2/2008	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00456/AM09/	RLA File :03/94/040/00318/AM09/	Lic.No/Date:0310489565 08.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

32	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.

33	Case No.: 31/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00448/AM09/	RLA File :07/24/040/00383/AM09/	Lic.No/Date:0710060330 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued as per GN4. The case stands deferred and to be relisted on 10.12.2008.			

34	Case No.: 32/29/81-ALC2/2008	Party Name:SAMRAKSHANA ELECTRICALS LTD	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00449/AM09/	RLA File :09/24/040/00239/AM09/	Lic.No/Date:0910035604 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

35	Case No.: 33/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00450/AM09/	RLA File :07/24/040/00380/AM09/	Lic.No/Date:0710060371 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued as per GN4. The case stands deferred and to be relisted on 10.12.2008.			

36	Case No.: 34/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00451/AM09/	RLA File :07/24/040/00381/AM09/	Lic.No/Date:0710060375 10.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued as per GN4. The case stands deferred and to be relisted on 10.12.2008.

37	Case No.:35/29/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00452/AM09/	RLA File :05/24/040/00417/AM09/	Lic.No/Date:0510229093 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

38	Case No.:36/29/81-ALC2/2008	Party Name:MERCURY CONTAINERS PVT. LTD.,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00453/AM09/	RLA File :06/24/040/00035/AM09/	Lic.No/Date:0610014384 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

39	Case No.:37/29/81-ALC2/2008	Party Name:MERCURY CONTAINERS PVT. LTD.,	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00454/AM09/	RLA File :06/24/040/00036/AM09/	Lic.No/Date:0610014385 10.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

40	Case No.:40/29/81-ALC2/2008	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status:Case Added
	HQ File :01/81/050/00457/AM09/	RLA File :03/95/040/00633/AM09/	Lic.No/Date:0310489958 13.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.

41	Case No.: 41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

42	Case No.: 42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:29/81-ALC2/2008 21.10.2008	Status: Case Added
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.12.2008.			

PART –A-FRESH

Case No.A -13	M/s Raychem RPG Ltd.,Mumbai
Meeting No.29/81	F.No.01/80/162/370/AM09/DES-II
Dated: 21-10-2008	Advance Licence No 0310459698 dt. 31-01-2008
	RLA F.No. 03/95/039/0004/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description of Export products and their weights may be specified as under:

SI.No.	Description	Export Weight
1	SS Band Gr 430 10 x 0.4 mm 50 m roll (with Buckle)	1.75 Kgs
2	SS Band Gr 430 20 x 0.4 mm 50 m roll(with Buckle)	3.32 Kgs
3	SS Band Gr 430 10 x 0.7 mm 50 m roll (with Buckle)	2.93 Kgs
4	SS Band Gr 430 20 x 0.7 mm 50 m roll (with Buckle)	5.68 Kgs
5	SS Band Gr 202 6.5 x 0.5 mm 100 ft roll	0.95 Kgs
6	SS Band Gr 202 9.5 x 0.6 mm 100 ft roll	1.54 Kgs
7	SS Band Gr 202 12.7 x 0.75 mm 100 ft roll	2.45 Kgs
8	SS Band Gr 202 16 x 0.75 mm 100 ft roll	3.04Kgs
9	SS Band Gr 202 19 x 0.75 mm 100 ft roll	3.58 Kgs

2. Quantities of import items may be allowed as under:

SI.No.	Description	Quantity
For Export product at SI No. 1 above		
1	SS Strip Gr 430 0.4 mm thick	1.61 Kgs inclusive of a wastage of 2.3 % after 1/3 rd recovery
For Export product at SI No. 2 above		
2	SS Strip Gr 430 0.4 mm thick	3.21 Kgs inclusive of a wastage of 2 % after 1/3 rd recovery
For Export product at SI No. 3 above		
3	SS Strip Gr 430 0.7 mm thick	2.81 Kgs inclusive of a wastage of 2 % after 1/3 rd recovery
For Export product at SI No. 4 above		
4	SS Strip Gr 430 0.7 mm thick	5.62 Kgs inclusive of a wastage of 2.2 % after 1/3 rd recovery
For Export product at SI No. 5 above		
5	SS Strip Gr 202 0.5 mm thick	0.796 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 6 above		
6	SS Strip Gr 202 0.6 mm thick	1.397 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 7 above		
7	SS Band Gr 202 0.75 mm thick	2.303 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 8 above		
8	SS Band Gr 202 0.75 mm thick	2.927 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 9 above		
9	SS Band Gr 202 0.75 mm thick	3.478 Kgs inclusive of a wastage of 2 %

R/A may take suitable consequential action accordingly.

Case No.A -14	M/s Raychem RPG Ltd.Mumbai
Meeting No.29/81	F.No.01/80/162/369/AM09/DES-II
Dated: 21-10-2008	Advance Licence No 0310459698 dt. 31-01-2008
	RLA F.No.03/95/039/0004/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.12.2008: -

1. List of export products with quantities and values thereof.
2. List of items of imports with quantities and values thereof.

PART –AR-FRESH

Case No.AR -32	M/s. Crompton Greaves Ltd.Mumbai
Meeting No.29/81	F.No.01/81/162/1370/AM02/DES-I/DES-II
Dated: 21-10-2008	Advance Licence No 0310089092 dt. 19-06-2001
	RLA F.No.03/24/40/0348/AM02

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The request of the firm for enhancement of quantity of inputs is rejected.
2. The request of the firm to change the description of the export product is accepted.

R/A may take suitable consequential action accordingly.

PART –C-FRESH

Case No.C -32	M/s. Technova Imaging Systems P. Ltd. Mumbai
Meeting No.29/81	F.No.01/81/162/311/AM09/DES-II
Dated: 21-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 29/81 held on 21.10.2008. The committee decided that a copy of the representation of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 10.12.2008.
